COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 358 of 2017

Dated: 24th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd., Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s): Mr. Raunak Jain

Mr. Vishvendra Tomar

h/f Mr. Buddy A. Ranganadhan

ORDER

Admit. Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 26.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 29.01.2018.

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss